

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR No.377 of 2014

Dated: 5th March, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

GMR Energy Ltd. Appellant (s)

Versus

Petroleum & Natural Gas Regulatory Board ... Respondent (s)

Counsel for the Appellant(s) : Mr. Amit Kapur,
Mr. Apoorva Misra,
Ms. Ritka Arora,
J.Sagar Associates

Counsel for the Respondent(s): Ms. Sonali Malhotra

DFR No.378 of 2014

GMR Energy Ltd. Appellant (s)

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Mr. Apoorva Misra,
Ms. Ritka Arora,
J.Sagar Associates

Counsel for the Respondent(s): Mrs. Sonali Malhotra

ORDER

After hearing the Learned Counsel for both the parties, we feel that these Appeals are not maintainable since the issue raised in these Appeals is connected with issue which is already pending before this Tribunal in the other Appeal i.e., Appeal No.161 of 2013 in which the Appellant is a party. Hence, as requested by the Learned Counsel for the Appellant we give liberty to the Learned Counsel for Appellant to raise the points in the said Appeal. With this observation, both the Appeals are rejected.

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson

pr/rt